

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO.1243
TO BE ANSWERED ON 10th FEBRUARY, 2026**

ADULTERATION IN FOOD ITEMS CAUSING SEVERE IMPACT ON HEALTH

1243. SHRI NEERAJ SHEKHAR:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government is aware of the rampant adulteration in food items which is causing severe impact on health and healthcare system of the country;
- (b) if so, the details of cases of food adulteration reported/registered during the last two years and the current year, so far, year-wise and State-wise; and
- (c) the steps Government would take to check food adulteration in the country including the legislation in this regard?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SHRI PRATAPRAO JADHAV)**

(a) to (c): Food Safety and Standards Authority of India (FSSAI) is mandated to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption. The implementation and enforcement of the Food Safety and Standards (FSS) Act, 2006 is a shared responsibility between the Central and State Governments.

FSSAI through its regional offices and States/UTs food safety departments, conducts surveillance, inspection, monitoring and random sampling to check & verify compliance with the standards & requirements laid down under the FSS Act, 2006 & regulations made thereunder. FSSAI is responsible for laying down science-based standards and ensuring overall coordination, the State Food Safety Authorities are primarily responsible for enforcement at the field level.

To ensure compliance with the set standards, limits, & other statutory requirements under the Act and regulations made thereunder, FSSAI, through its 4 (four) Regional Offices and State/UT food safety authorities conducts regular localized/targeted special enforcement and surveillance drives.

To ensure the quality and safety of food and food products through testing, FSSAI has notified 246 National Accreditation Board for Testing and Calibration Laboratories for primary analysis of food samples and 24 Referral Food Laboratories, for the analysis of appellate samples. To address the deficiency of food testing infrastructure in remote areas and to improve consumer access to such services, there are Mobile Food Testing Laboratories, known as Food Safety on Wheels (FSWs) at the State/UT levels. Currently, 305 FSWs are deployed across 35 States/ UTs. These mobile labs are equipped to perform basic tests for common adulterants in food products. These multipurpose vehicles not only serve as mobile testing units but also play a vital role in spreading food safety awareness and provide training programmes.

Details of enforcement action on various food safety issues (including food adulteration) in the FY 2023-24, FY 2024-25 and FY 2025-26 (so far) is annexed at **Annexure-I and Annexure-II**, respectively

Annexure-I

Details of enforcement action on various food safety issues (including food adulteration)

S. No.	State/UT	FY 2023-24		FY 2024-25	
		No. of Samples Analysed	No. of Samples found non-conforming	No. of Samples Analysed	No. of Samples found non-conforming
1	Andaman And Nicobar Islands	0	0	810	4
2	Andhra Pradesh	6439	472	5984	514
3	Arunachal Pradesh	501	11	125	9
4	Assam	1139	125	1705	234
5	Bihar	2806	126	2863	124
6	Chandigarh	311	49	374	65
7	Chhattisgarh	1373	167	2069	270
8	Dadra and Nagar Haveli & Daman & Diu	185	0	56	0
9	Delhi	3412	150	2624	130
10	Goa	599	16	1172	74
11	Gujarat	15841	910	12387	901
12	Haryana	3485	856	2233	500
13	Himachal Pradesh	1618	401	1587	293
14	Jammu & Kashmir	9057	750	6955	651
15	Jharkhand	384	292	364	138
16	Karnataka	5492	286	9371	662
17	Kerala	10792	1304	10767	1635
18	Ladakh	638	11	417	45
19	Lakshadweep	0	0	0	0
20	Madhya Pradesh	13998	2022	13920	1635
21	Maharashtra	5087	1174	5403	1250
22	Manipur	168	3	126	1
23	Meghalaya	123	7	388	5
24	Mizoram	0	0	0	2
25	Nagaland	138	3	223	11
26	Orissa	2003	252	2282	273
27	Puducherry	31	0	173	0
28	Punjab	6041	929	4131	748
29	Rajasthan	18536	3493	13840	3788
30	Sikkim	231	0	254	0
31	Tamil Nadu	18146	2237	18071	2240
32	Telangana	6156	973	3347	324
33	Tripura	87	0	123	5
34	Uttar Pradesh	27750	16183	30380	16500
35	Uttarakhand	1998	192	1509	140
36	West Bengal	5948	414	14502	1217
	Total	1,70,513	33808	1,70,535	34,388

**Details of enforcement action on various food safety issues (including food adulteration)
in the FY 2025-26 (till date)**

Year	No. of Samples Analysed	No. of Samples found non-conforming
2025-26	1,55,306	27,567*

***The data for FY 2025–26 is provisional .**